

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 1012 of 1997

Allahabad this the 05th day of June, 2003

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.
 Hon'ble Mr. D.R. Tewari, Member (A)

Pala Ram S/o Shri Bharat, resident of village
 Sondapur, P.O. Jatal, District Panipat (Haryana
 State).

Applicant

By Advocate Shri A.K. Singh
Shri O.P. Singh

Versus

1. Union of India through Secretary, Ministry of Defence, New Delhi.
2. Air Commodore/Air Officer Commanding, 402, Air Force Station, Chakeri, Kanpur.
3. O.C.N.C./Air Vice Marshal, Head Qr. Maintenance Command, India Air Force, Vayusena Nagar, Nagpur.

Respondents

By Advocate Shri S.C. Tripathi

O R D E R (Oral)

By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

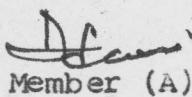
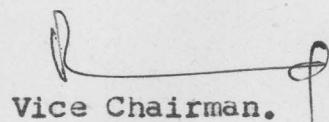
By this O.A. filed under Section 19 of the Administrative Tribunals Act, 1985 the applicant has challenged the order of punishment of dismissal from service on conclusion of disciplinary proceedings.

2. The facts of the case are that the applicant was serving as Lascar, in No.1 Base Repair Depot, Air Force Station, Chakeri, Kanpur. He was served a memo of charge that he outraged the modesty of wife of

(18)

:: 2 ::

Air Force Officer on 09.06.95 at about 1.00 p.m. and he absented from duty without any authority about 10.30 hours on 09.06 1995. The applicant submitted his reply. ~~An~~ Enquiry Officer was appointed. The Enquiry Officer submitted his report on 10.07.95 and found both the charges proved against the applicant that he criminally assaulted Smt. Chetna Sharma, wife of Flt. Lt. G. S. Sharma in Quarter No. 29 on 09.06.95 and thereafter absented from duty without leave. Copy of the inquiry report was served on the applicant on 26.07.95 and he submitted his reply on 09.08.95. The disciplinary authority agreed with the findings of the Enquiry Officer passed order of dismissal from service against the applicant on 16.08.95, which was upheld by the appellate authority on 24.12.1996. We have perused both the orders and the inquiry report. In our opinion, the orders passed against the applicant are justified. He has given full opportunity to defend himself. The orders do not suffer from any illegality calling for our indifference. The O.A. is accordingly dismissed. No order as to costs.


Member (A)
Vice Chairman.

/M. M. /